

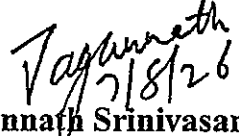
(TO BE PUBLISHED IN THE GAZETTE OF INDIA, PART 1 SECTION 2)

No. K-13025/02/2024-US-II
Government of India
Ministry of Law & Justice
Department of Justice
(Appointments Division)

Jaisalmer House, 26, Man Singh Road,
New Delhi-110 011, dated 07th August, 2026.

NOTIFICATION

In exercise of the power conferred by clause (1) of Article 224 of the Constitution of India, the President is pleased to appoint Shri Amit Lahoti, to be an Additional Judge of the Madhya Pradesh High Court for a period of two years with effect from the date he assumes charge of his office.


(Jagannath Srinivasan)
Joint Secretary to the Government of India
Tele: 2338 3037

To

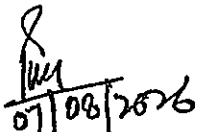
The Manager,
Government of India Press,
Minto Road,
New Delhi.

No. K-13025/02/2024-US-II

Dated: 07.08.2026.

Copy to:-

1. Shri Amit Lahoti, Advocate through the Registrar General, Madhya Pradesh High Court, Jabalpur.
2. The Secretary to the Governor of Madhya Pradesh, Bhopal.
3. The Secretary to the Chief Minister of Madhya Pradesh, Bhopal.
4. Secretary to the Acting Chief Justice, Madhya Pradesh High Court, Jabalpur.
5. The Chief Secretary, Government of Madhya Pradesh, Bhopal.
6. The Registrar General, Madhya Pradesh High Court, Jabalpur.
7. The Accountant General, Madhya Pradesh, Bhopal.
8. The President's Secretariat, (CA.II Section), Rashtrapati Bhawan, New Delhi.
9. PS to the Principal Secretary to the Prime Minister, Prime Minister's Office, Seva Teerth, New Delhi.
10. Registrar (Conf), Supreme Court of India, Room Nos. 1, 2 and 3, Ground Floor, Supreme Court Main Building, New Delhi - 110001.
11. PS to the MoS (I/C), L&J /PPS to Secretary (J).
12. Technical Director, NIC, Department of Justice, with a request to upload the notification on the website of the Department (www.doj.gov.in).


(Prem Chand)

Under Secretary (Appointments-I)
Tele: 011-23382978